



2026:AHC:44385

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1641 of 2026

Nitin Kumar

.....Petitioner(s)

Versus

State Of Up And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramendra Kumar Shukla
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Ramendra Kumar Shukla, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to issue a writ order of direction in the nature of certiorari to quash the termination order dated 29.11.2025 passed by Divisional Forest Officer, Social Forestry, Van Prabhag Hapur i.e. respondent no.5 as well as issue a writ order of direction in the nature of mandamus commanding to the respondents to pay minimum of the pay scale of Rs. 18,000/- per month of Class-IV to the petitioner on which he is working in view of Hon'ble Apex Court's Judgment dated 21.02.2002 state of U.P. and others Vs. Putti Lal reported in (2002) Vol. (2) U.P.L.O.B.E.C. Page 1595 and Judgment dated 14.11.2018 passed by Hon'ble Supreme court in Civil Appeal no. 10956 of 2018 Sabha Shankar Dubey Vs. Divisional Forest Officer and others, with liberty to file afresh, as according to him, the present petition has not properly been constituted.

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 26, 2026

Ashu

(Vikas Budhwar, J.)